

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008/3008/A.

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench, Naharlagun, Arunachal Pradesh.

Dated Guwahati, 7th May, 2022.

Sub:- Commuted Leave.

Ref:- Application No. HC(IB)-VIG/01/2022 dated 04.05.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Tageng Padoh, District & Sessions Judge, Bomdila, for **commuted leave for ten days from 04.05.2022 to 13.05.2022 along with station leave permission from 04.05.2022 till 15.05.2022** (prefixing 03.05.2022 and suffixing 14.05.2022 & 15.05.2022), has been granted, subject to submission of his Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar permanent Bench. Further, Shri Padoh has been asked to hand over charge of his Court and office to the next senior most Judicial officer at the station.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008/3009-3010/A, dated, 07-05-2022

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Sessions Division,
Bomdila, Arunachal Pradesh.

2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)